

May, 1985 was not very correct on facts and a rejoinder was accordingly sent by the NDMC to the 'Indian Express' which was published by them on 13-6-85.

(c) Does not arise.

Engaging of private builders by DDA

1099. SHRI K. VASUDEVA PANICKER: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the Delhi Development Authority is contemplating to engage private builders in some of its house construction projects;

(b) if so, in what way Government propose to exercise checks on the construction work carried out by the private builders; and

(c) what steps have been taken by Government to ensure better quality of flats?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR): (a) to (c) The scheme is yet to be finalised.

Director, Hindustan Vegetable Oils Corporation

1100. DR. SHANTI G. PATEL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether allegations against the former Chairman-cum-Managing Director of Hindustan Vegetable Oils Corporation have been investigated; and

(b) if so, what are the findings thereof?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): (a) and (b) The allegations against the former Chairman-cum-Managing Director are being enquired into by CBI. Their findings are still awaited.

Casual labourers in All India Radio and Doordarshan

1101 SHRI SYED AHMAD HASHMI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what is the number of casual labourers working in the All India Radio and Directorate General, Doordarshan at present; and

(b) the nature of duties performed by them and by when they are likely to be regularised?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): (a) The number of casual labourers working at present is 55.

(b) These persons are employed for attending to items of work which are of casual nature. No guarantee can, therefore, be given that they will be regularised.

Central grants for slum clearance and rehabilitation in U.P.

1102. SHRI SYED AHMAD HASHMI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether there is any proposal under Government's consideration to increase the Central grants for the slum clearance and rehabilitation of slum dwellers in the backward areas in U.P.; and

(b) if so, what are the details thereof?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR): (a) No, Sir.

(b) Does not arise.

NCR Plan Report

1103. SHRI PARVATHANENI UPENDRA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the details of the NCR Plan have been finalised; and

(b) whether Government proposed to shift some subordinate offices in Delhi to colonies such as NOIDA and Faridabad with a view to relieving congestion in Delhi?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR): (a) No, Sir.

(b) The question of shifting certain offices of the Central Government, Public Sector Undertakings and Autonomous Bodies outside Delhi with a view to relieve congestion is under consideration of the Government.

डी० आई० जेड० एरिया में पानी की सप्लाई

1104. श्री राम नरेश कुशवाहा : क्या निर्माण और आवास मंत्री 9 जुलाई, 1982 को राज्य सभा में अतारांकित प्रश्न 212 के दिये गये उत्तर को देखेंगे और यह बताने का कृपा करेंगे कि :

(क) क्या यह सच है कि नई दिल्ली के डी० आई० जेड० एरिया के काली वाड़ी क्षेत्र में 1982 से मार्च, 1985 तक की अवधि के दौरान ओवरहेड टैंक से तीन-तीन घंटे सुबह और शाम पानी की सप्लाई की जाती रही है ;

(ख) क्या यह भी सच है कि अप्रैल, 1985 से पानी की सप्लाई एक घंटे से भी कम कर दी गई है ; और

(ग) यदि हां, तो इसके क्या कारण हैं ?

निर्माण और आवास मंत्री (श्री अब्दुल गफूर) : (क) जी, हां ।

(ख) जी, नहीं । अप्रैल, 1985 से इस क्षेत्र में पानी की सप्लाई सुबह और शाम को दो-दो घंटे से कम नहीं है ।

(ग) अप्रैल, से जून, 1985 तक नई दिल्ली नगर पालिका से पानी की सप्लाई कम हुयी है ।

Industrial licences for new sugar factories

1105. SHRIMATI SUDHA VIJAY JOSHI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state whether Government are reviewing the policy of granting industrial licences to new sugar factories only in the non-factory districts, particularly in view of the representation made by the Government of Maharashtra?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): The existing licensing policy is under review of the Government. The licensing policy for the Seventh Plan is under formulation.

Remunerative prices for sugarcane

1106. SHRI DIPEN GHOSH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government are aware that the sugar production in the country will continue to decline unless the farmers are given remunerative prices for sugar cane; and

(b) if so, by when Government propose to take a decision in this regard?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): (a) Sugarcane availability is the major factor having a bearing on sugar production and the prices received by the growers is one of the factors affecting availability. Consequently, in the fixation of the statutory minimum price of sugarcane payable by sugar factories, under the Sugarcane (Control) Order, 1966, due regard is given to the following:-

(i) the cost of production of sugarcane;

(ii) the return to the grower from alternative crops and the general trend of prices of agricultural commodities;